

ITEM NO.10

COURT NO.3

SECTION IVA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).17/2010

(From the judgement and order dated 11/09/2009 in MFA No.9164/2004
of The HIGH COURT OF KARNATAKA AT BANGALORE)

DR.(MRS.) MALATHI RAVI, M.D.

Petitioner(s)

VERSUS

DR. B.V . RAVI M.D.

Respondent(s)

(With appln(s) for exemption from filing O.T., permission to file
additional documents and prayer for interim relief and office report)
[FOR FINAL DISPOSAL]

Date: 22/10/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA

HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s) Mr. Shantha Kumar V. Mahale, Adv.
Mr. Harisha S.R., Adv. for
Mr. Rajesh Mahale,Adv.

For Respondent(s) Mr. R. Sundarvardan, Sr. Adv.
Ms. Sristhi Singh, Adv. for
Mr. Balaji Srinivasan,Adv.

UPON hearing counsel the Court made the following
O R D E R

Mr. Shantha Kumar V. Mahale, learned counsel for the
petitioner, submits that the petitioner has received notice of the
matter being referred to the ensuing Lok Adalat which is scheduled
for November 23, 2013.

Mr. R. Sundarvardan, learned senior counsel for the
respondent submits that he has no instructions in this regard.

Be that as it may, in view of the statement made by learned
counsel for the petitioner, list the matter after two months, if
necessary.

|(Rajesh Dham)
|Court Master

|(Vinod Lakhina)
|Court Master

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